

**श्री नवाबसिंह चौहान :** इस स्टेटमेंट के बाद माननीय मंत्री जी यह समझते हैं कि इस समय मिलों के लिए जो कोयले की कमी हो गई है वह निकट भविष्य में पूरी हो जायेगी ?

**श्री मनुभाई शाह :** पूरी नहीं होगी बल्कि आजकल जो बराबर काइसेस हो जाता है उसमें काफी रिलीफ हो जायेगा ।

**श्री नवाबसिंह चौहान :** क्या माननीय मंत्री जी को यह पता है कि कोयले के अभाव के कारण मिलों के अन्दर जो आइल केक होता है वह जलाया जाता है और दरख्तों को काट करके ईंधन के रूप में जलाया जा रहा है ? क्या माननीय मंत्री जो यह उचित नहीं समझते कि शीघ्र से शीघ्र कोयले का इंतजाम किया जाय ताकि आजकल जो खल मवेशियों के खाने के काम में आती है वह जलाने से बचायी जा सके और दरख्तों का विनाश होने से रोका जा सके ।

**श्री मनुभाई शाह :** पहली बात जो है वह बिल्कुल गलत है । जो चीज मिलों के अन्दर जलाई जाती है वह ग्राउण्डनट के ऊपर का हिस्सा जलाया जाता है, खली नहीं जलाई जाती है । खली बहुत महंगी पड़ती है और कोई भी व्यापारी इतनी महंगी चीज को नहीं जलायेगा और न ही वह वायलर में काम आ सकती है । जहां तक दूसरी बात का सम्बन्ध है उससे बारे में सरकार को खुद चिन्ता है और वह चाहती है कि कोयला समय पर दिया जाय और इसके लिए उचित कार्यवाही को जा रही है ।

SHRI BAIRAGI DWIBEDY: May I know whether as a result of the use of furnace oil in the textile mills there will be a rise in the prices?

SHRI MANUBHAI SHAH: There might be a marginal rise but we do not believe that they should be given any further concession. It should be absorbed in the price of cloth which is quite fair and profitable.

### सिनेमास्कोप फिल्मों का तैयार किया जाना

\*३१२. श्री नवाबसिंह चौहान : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत में सिनेमास्कोप प्रकार की सिनेमा फिल्में तैयार करने के कोई प्रयत्न सरकार द्वारा किये गये हैं ; और

(ख) यदि उपर्युक्त भाग (क) का उत्तर 'हां' हो तो इस कार्य में अब तक क्या प्रगति हुई है ?

### MANUFACTURE OF CINEMASCOPE FILMS

\*312. SHRI NAWAB SINGH CHAUHAN: Will the Minister of COM. MERCE AND INDUSTRY be pleased to state:

(a) whether any efforts have been made by Government to manufacture cinemascope type of cinema films in India; and

(b) if the answer to part (a) above be in the affirmative, what progress has so far been made in the matter?!

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO) : (a) Yes, Sir; M/s. Hindustan Photo Films Manufacturing Co. is implementing a project for the manufacture of Cinema films.

(b) Following steps have been taken so far to implement the scheme: (i) Technical collaboration agreement has been signed with a French firm.

(ii) Land has been acquired.

(iii) Arrangements have been made for power and water supply.

(iv) Orders have been placed with the suppliers of machinery.

†[वाणिज्य तथा उद्योग मंत्रालय में उद्योग मंत्री (श्री एन० कानूनगो) : (क) जी, हां । सिनेमा फिल्मों का निर्माण करने

के लिये मेसर्स हिन्दुस्तान फोटो फिल्म मेन्यू-फैक्टरिंग कं० एक प्रायोजना अमल में ला रही है।

(ख) योजना को अमल में लाने के लिये अब तक नीचे लिखे कदम उठाये जा चुके हैं :-

१. एक फ्रांसीसी फर्म के साथ प्राविधिक सहयोग के लिये करार पर हस्ताक्षर हो गये हैं।
२. भूमि प्राप्त कर ली गई है।
३. बिजली और पानी की व्यवस्था हो गयी है।
४. मशीनें भेजने वालों को आर्डर दिये जा चुके हैं।]

#### IMMUNITY CLAIMED BY AN OFFICER OF THE INDIAN HIGH COMMISSION IN LONDON

\*313. SHRI NIRANJAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that an officer of the Indian High Commission in London has claimed diplomatic immunity in an action for slander against him;

(b) if so, what are the details of the charges against this officer; and

(c) what steps have been taken by Government to resolve the dispute?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Yes, Sir.

(b) The plaintiff who is an Indian Doctor in London alleged that the Education Adviser in the Indian High Commission, London had called him an "undesirable" person, but the latter denied the said allegation.

(c) Head of the Indian Mission in London did not waive diplomatic inr—

munity because slander alleged was during performance of official duties. Waiver of immunity in such cases would gravely prejudice efficiency of officers in performing essential duties.

SHRI BHUPESH GUPTA: What is the answer, Sir? Could I have a gist of it? A gist would do.

MR. CHAIRMAN: As briefly as he talks.

SHRIMATI LAKSHMI MENON: It is a short answer, Sir. The officer is alleged to have referred to a Doctor as an undesirable person and then he was used for slander. We have claimed diplomatic immunity for the officer. That is the answer.

SHRI NIRANJAN SINGH: May I know whether -such a remark was made and also whether the services were terminated on account of this?

SHRIMATI LAKSHMI MENON: Whose services? Nobody's services have been terminated.

SHRI NIRANJAN SINGH: It is said that she was in the service of . . .

SHRIMATI LAKSHMI MENON: It is not she, Sir.

MR. CHAIRMAN: It is 'he'.

SHRI NIRANJAN SINGH: He or she, whatever it may be; I have read it in the paper as she but it may be he also. I want to know whether he has been turned out from the place where he was working?

SHRIMATI LAKSHMI MENON: He is still in service. He is under the Ministry of Scientific Research and Cultural Affairs.

SHRI NIRANJAN SINGH: If he is already in service, then what is the use of going in for this kind of action that he has been slandered and has been misbehaving?

SHRIMATI LAKSHMI MENON: I do not know whom the hon. Member refers to. There are two people